

Central Administrative Tribunal
Patna Bench, Patna.
[Circuit Bench at Ranchi]

O.A 51/34/2019 with
MA 51/24/2019

Date of Order:- 08.01.2019

C O R A M

Hon'ble Shri J. V. Bhairava, Member [J]
Hon'ble Shri Dinesh Sharma, Member [A]

Paritosh Kumar Singh, son of late Janki Singh, Resident of Village- Behirakudar, P.O.- Jhagrahi, P.S.- Barora, District- Dhanbad.

....Applicant
By Advocate : Shri Binay Kumar Sinha

Vs.

The Union of India through the Divisional Railway Manager (DRM), Eastern Central Railway, Dhanbad, P.O.- , P.S-& District- Dhanbad and another

..... Respondents.

By Advocate : Shri Prabhat Kumar

O R D E R (ORAL)

Per J.V. Bairavia, M [J] :- The applicant has preferred MA 24/2019 in O.A 34/2019 for condoning the delay in filing of O.A..

2. The applicant in this O.A is claiming the benefit of 5th, 6th and 7th Pay Revision with effect from 01.01.1996. The applicant has been retired on 04.03.1996 therefore he had submitted various representations before the concerned authority for revision of his pension in accordance with 5th

CPC. However, he has not received any response from the respondents, he for so many years. Subsequently, in the year 2017 he had filed a civil suit no. 515/2017 before the Civil Court, Dhanbad seeking the same relief as prayed for in this O.A. However, the same was withdrawn on 13.01.2018 as it was not maintainable due to lack of jurisdiction. The applicant received certified copy from the civil court on 23.07.2018 and thereafter he preferred the present O.A on 04.01.2018.

3. We have examined the reasons stated in the M.A and find no sufficient ground which can be said reasonable. In the circumstances, we are not satisfied with the plea of the applicant with respect to delay of approximately 20 years in approaching this Tribunal. In absence of any sufficient reason we cannot accept the plea of applicant, hence the M.A is dismissed being devoid of merit. Accordingly M.A as well as O.A stands disposed.

[Dinesh Sharma] M [A]

[Jayesh V. Bhairavia] M [J]

mks